

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 25/(MAH)/2016
MA No. 05/2017 & 39/2017

CORAM:

Present:

SHRI SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.03.2017

NAME OF THE PARTIES: Mrs. Chandrasena Vishwas Patil

V/s.

M/s. Shah and Jain Construction Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241-242, 244 of the Companies Act,
2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Sunila Chavan	Proposed Res. 8 to 13	Savan
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SR. COUNSEL MUSTAFA DOCTOR
a/w MR. ANKUR LOONA,
MS. SHAZEEN ZAVERI,
MS. VIDHI MEHTA
a/w DHAVAL VUSSONJI & ASSOCIATES
(RESPONDENT NOS. 1-4)

V. S. Mehta

23 ~~Budha~~ Sr. Adv. Navroz
Seervai a/w
Budhaditya Bhattacharya
1/b Sukir Kumar

B. M. f

Order

MA 05/2017 & 39/2017 IN TCP No.25/241-242,244/NCLT/MB/MAH/2016

At request of the proposed Respondent Counsel, the proposed Respondent Counsel is given liberty to file reply in CA 5/2017 within two weeks.

List CAs along with main Company petition for hearing on 27.3.2017.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)